

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
**30-10-2023 AT 10:30 AM**

**IA (IBC) 184/2022 in 455/2021 & IA (IBC) 455/2021 in  
CP(IB) No. 599/7/HDB/2019**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Punjab National Bank

... **Financial Creditor**

Vs

Saptarishi Hotels Pvt Ltd

... **Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 184/2022 in 455/2021**

Learned Counsel Smt. Mummaneni Vazra Laxmi, for liquidator and Mr. Madhusudhan Rao, Liquidator in person present. Learned Counsel Mr. Suraj Prakash along with Mr. Mrinal Litoria and Ms. Priyanka Solanki, for applicant present through Video Conference.

Matter called again. At request of the learned counsel for the applicant matter adjourned as a last chance on condition that the remaining submissions if any shall be made on 21.12.2023, lest opportunity stands closed. Matter adjourned to 21.12.2023.

**IA (IBC) 455/2021**

Matter adjourned to 21.12.2023.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**